

in laying the papers mentioned at
(1) above.

[Placed in Library. See No. LT-4245/87.]

- (3) (i) A copy of the Annual Report
(Hindi and English versions)
of the National Productivity
Council, New Delhi, for the
year 1985-86 along with
Audited Accounts.

- (ii) A statement (Hindi and
English versions) regarding
Review by the Government on
the working of the National
Productivity Council, New
Delhi, for the year 1985-86.

[Placed in Library. See No. LT-4246/87.]

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12.18¹/₂ hrs.

COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES
AND SCHEDULED
TRIBES

[English]

Twenty-Second Report

SHRI K. D. SULTANPURI (Simla) :
I beg to present the Twenty-Second Report
(Hindi and English versions) of the Com-
mittee on the Welfare of Scheduled Castes
and Scheduled Tribes on the Ministry of
Welfare-Working of Integrated Tribal Devel-
opment Projects in the State of Himachal
Pradesh.

— — —

12.19 hrs.

COMMITTEE ON PAPERS LAID
ON THE TABLE

[English]

Fourteenth Report and minutes

SHRI M. V. CHANDRASEKHARA
MURTHY (Kanakapura) : I beg to present
the Fourteenth Report (Hindi and English
versions) of the Committee on Papers Laid
on the Table.

I beg also to lay on the Table Minutes
(Hindi and English versions) of the sittings
of the Committee on Papers Laid on the
Table relating to their Fourteenth Report.

(Interruptions)**

MR. SPEAKER : No discussion on my
ruling. Not allowed.

(Interruptions)**

MR. SPEAKER : My ruling is not to be
discussed.

(Interruptions)**

— — —

12.20 hrs.

STATEMENT RE DAMAGE FROM FIRE
TO SOME UNITS OF THE DIRECTO-
RATE OF EXTENSION, DEPART-
MENT OF AGRICULTURE AND
CO-OPERATION AND A SHED
OF THE FOOD CORPORA-
TION OF INDIA

[English]

THE MINISTER OF AGRICULTURE
(DR. G. S. DHILLON) : Sir, a fire broke
out on 19.4.1987 at about 9.20 a.m. which
damaged some of the units of the Directo-
rate of Extension and a shed of the Food
Corporation of India. The cause of the fire
is being investigated and the extent of the
damage is being assessed. Preliminary assess-
ment indicates that the damage to property,
other than the civil structures, may be about
Rs. 50.00 lakhs in the case of the units of
the Directorate of Extension and about
Rs. 1.36 lakhs in the case of Food Corpora-
tion of India. No injury or loss of life has
been reported.

Senior officers from both the departments
have visited the site of the fire.

— — —

12.21 hrs.

FOOD CORPORATIONS (AMENDMENT)
BILL, 1987*

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF

** Not recorded.

*Published in Gazette of India Extra-
ordinary, part II, section 2, dated
21.4.1987.

FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : Sir, I beg to move for leave to introduce a Bill further to amend the Food Corporations Act, 1964.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Food Corporations Act, 1964."

The motion was adopted

SHRI H. K. L. BHAGAT : Sir, I introduce† the Bill.

12.22 hrs.

MATTERS UNDER RULE 377

[*Translation*]

- (i) Demand for measures to increase production of oilseeds in the country

SHRI KAMLA PRASAD RAWAT (Barabanki) : Mr. Speaker, Sir, I am submitting the following matter under Rule 377.

The prices of vegetable oil and edible oils are continuously rising with the result that the common man is facing a lot of difficulty. If edible oils are not imported from foreign countries there will be a crisis in the country. The reason for this crisis is that farmers are not getting reasonable price for their produce of oilseeds. Consequently, the farmers do not produce oilseeds. We request the Government to provide good quality seeds and fertiliser to the farmers at reasonable prices so that farmers are able to increase the production of oilseeds and these are not required to be imported from other countries and the consumers may also get vegetable oil and edible oils at low prices.

- (ii) Demand for setting up more units of Bharat Heavy Electricals Ltd. in Madhya Pradesh

SHRI K. N. PRADHAN (Bhopal) : Mr. Speaker, Sir, I am submitting the following

†Introduced with the recommendation of the President.

matter under rule 377.

The BHEL in Bhopal has invented many modern machines. Besides, on the one hand, it has proved to be a leading profit earning undertaking in the Public Sector and on the other, it has saved a huge amount of foreign exchange.

When in 1955, the Bhopal Heavy Electricals was set up, there was a scheme for its expansion and according to that scheme, the strength of the employees was to be increased to 35,00. But in 1972 it was merged with the Bharat Heavy Electricals Limited and in 1974 some of the profitable items were transferred to other units which resulted in decrease in the strength of its employees from 20,000 to 15,000. After that, BHEL units have been set up in other States one after the other and their efficiency is well known to all. The employees of BHEL in Bhopal, who contributed a lot for the development of the country by dint of their hard work and ability, are not only facing the problem of housing but also the problem of employment of their children at the time of their retirement.

The BHEL in Bhopal has not only invented a new type of axial flow tabular turbine and the sumail generators but also, has played an important role in development and modernisation in the fields of electricity, industry and transport. The invention of battery driven 'Shanti Vahan' which is free from noise and pollution, is its revolutionary contribution. Therefore, it is necessary that more units of BHEL should be set up in Madhya Pradesh and the BHEL in Bhopal should be entrusted with the work of manufacturing major war tanks for our armed forces.

(*Interruptions*)

[*English*]

MR. SPEAKER : I have not allowed any Member to say anything about my ruling. Only, statement under Rule 377 will go on record.

(*Interruptions*)**

SHRI BASUDEB ACHARIA (Bankura) : We are walking out in protest.

**Not recorded